Shri P. R. Kumaramangalam)

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library, See No. LT. 3540|93]

THE COIR INDUSTRY (AMEND-MENT) BILL, 1993

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES & AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM); Madam, I beg to move for leave to introduce a Bill further to amend the Coir Industry Act, 1953.

The question was put and the motion was adopted.

SHRI M. ARUNACHALAM; Madam, I introduce the Bill.

Re. T. V. coverage of debates in Rajya Sabha

SHRIMATI JAYANTHI NATA-RAJAN (Tamil Nadu); Madam, I want to raise an issue and I am sure all the Members will agree with me. The debate on the Motion of Thanks on the President's Address has been televised only in the Lok Sabha. I don't understand the reason why the Rajya Sabha is being consistently left out of the television coverage. If the coverage is going to be on the Motion of Thanks, the entire should be covered, in the Rajya Sabha as well as in the Lok Sabha. This is something which is going to Impreserved for posterity. Madam, consistently an attempt is being made to reduce the position of the Rajya Sabha. I don't know who is responsible for all this

Now when the Budget comes up, the argument is going to be that there the Lok Sabha is chiefly concerned with the Budget. So, therefore, they won't cover the Budget also. Madam, I think that this is very wrong. I would like the Government or the Minister of Information and Broadcasting of whoever is responsible to kindly come up with a statement and let us know.... (Interruptions)...

SHRI V. NARAYANASAMY (Pondicherry): Madam, we want a direction from the Chair.

SHRI KAMAL MORARKA (Rajasthan): Madam, the Minister of Parliamentary Affairs is here. He can clarify the position.

SHRIMATI JAYANTHI NATA-RAJAN: Now the entire debate has been covered in the Lok Sabha. I don't see any reason why it could not have been covered in the Rajya Sabha also.

SHRI KAMAL MORARKA: Her point is valid. Shuklaji should tell us the reason.

SHRI SURESH KALMADI (Maharashtra): Madam, with you sitting in the Chair how can there be a stepmotherly treatment in the Rajya Saba? Please give a rulng. ... (Interruptions)...

SHRIMATI JAYANTHI NATA-RAJAN: Madam, please give a direction.

THE DEPUTY CHAIRMAN: I don't think it is the responsibility of the Ministry of Parliamentary Affairs because the Parliamentary Affairs Ministry does not look after the Parliament job. The Rajya Sabha Secretariat and the Lok Sabha Secretariat responsible for it. I will tell the Secretary-General to take note of sentiments of the Members and should record it. This matter was raised before also, I think by Mr. M.A. Baby in the last Session last year and we had made the complaint also. And I think this is absoutely correct that the speeches made here either on the Budget or on any other subject are as relevant as those made in other House and they should be kept for posterity or for televising, if and when necessary, as they do for the Lok Sabha. So, I will ask the Secretariat, we will discuss the matter and a redressal of your grievance would be done.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh); Madam, ... (Interruptions)...

श्रीएस० एस० असल्यास्या (बिहार) : महोदया, यह प्रिवेंसेज का सवाल नहीं है। राज्य सभा और लोक सभा का जोइंट सेशन होतः है ग्रीर उसमें राष्ट्रपति जी भाषण देते हैं । ग्रगर बजट की बात होती तो दूसरी बात है, मैं बजट के पीछे नहीं **पड़ना चाहतः । किन्तु राष्ट्रपति जी** का यह भाषण जोडट सेशन को एडेस किया जाता है। यहां पर इसको रिकार्ड न करने का मतलब राज्य सभा की अवमानना **करना या ग्रपमान** करना है, ऐसा मैं समझता हूं । मैं समझता हूं यिह हमारे **ब्राधिकारों का हनन है । मैं मांग** करता ह कि यह प्रिक्लिज का मैटर है। यह साधारण बात नहीं है, इट इज ए मैंटर अप्राफ प्रिविलेज । जब हम सेंट्रल हाल में बैठते हैं और दोनों सदनों के सदस्यों के सामने राष्ट्रपति जी भाषण देते हैं और उसके बावजुद वह सिर्फ लोक सभा में रिकार्ड होता है ग्रीर राज्य सभा में रिकार्ड नहीं होता है। इसका कारण क्या है? यह जो लोग कैमरा मैन हैं, यह डिसीजन नहीं ले सकते हैं । कौन रिस्पोंसेबिल है, किसने फैसलालिया है यह ? यह इस सदन का अपमान है। इस सदन का **अपमान और** अवमाननः जो की गई है, उसके लिए कौन जिम्मेदार है ? उसके खिलाफ क्या कार्रवाई होनी चाहिए ?

SHRI GURUDAS DAS GUPTA (West Bengal): Madam ... (Interruptions)...

THE DEPUTY CHAIRMAN: I gave my ruling. I gave my direction. (Interruptions)...

SHRI GURUDAS DAS GUPTA: Madam, Mr. Shukla is here. The Parliamentary Affairs Minister is here. (Interuptions)

THE DEPUTY CHAIRMAN: It is not Mr. Shukla's responsibility. I am telling you, it is not the Parliamentary Affairs Ministry which decides. I know it. It is the Secretariat which is responsible. (Interruptions)

THE MINISTER OF WATER RESOURCES AND THE MINISTER OF PARLYAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Madam. I would like to respond to it. Madam,

I have heard the submissions made to you by the hon. Members. You know that these matters regarding television and other maters are handled by the Speaker. Therefore, I am going to bring the sentiments of this House to his notice and also ... (Interruptions)...

THE DEPUTY CHAIRMAN: Let him speak ... (Interruption)... Hon. Members, let us make a habit of listening to other people and then express our opinion. You will also be heard. Let him finish first... (Interruptions)...

SHRI VIDYACHARAN SHUKLA: I agree that this House has an equal right to be not only recorded but also to be televised. From our side we will emphasise these facts and particularly so in relation to major debates that take place in the two Houses, the Motion of Thanks to the President's Address Budget and the Budget. In the case of Budget, may be the lower House has certain additional responsibilities. But on Motion of Thanks to the President's Address, proper arrangements should be made. I want to express my solidarity with these demands and I will see what we can do about it ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Mr. Shukla, I would like to say that the Speaker is responsible for Lok Sabha. The Chairman and Rajya Sabha Secretariat are responsible for Rajya Sabha. I agree with the sentiments expressed that it was a lapse on the part of Rajya Sabha not to have recorded in spite of the demand made last year. Now the Secretary Genetal has told me that he would take care of it and Budget and other speeches during the Budget discussion and the Railway Budget would fully recorded. It is not the Parliamentary Affairs Ministry's responsibility. So we should absolve them of this unnecessary responsibility ... (Interruptions) . . .

SHRI YASHWANT SINHA (Bihar): Madam may I bring to your notice

the fact that when we had an important debate on the post-6th December situation in this House, I remember, the debate was videoed by the TV group but it was never telecast. This is also a lapse which has taken place. We really become the secondary chamber... (Interruptions)...

THE DEPUTY CHAIRMAN: Recording is the responsibility of Rajya Sabha Secretariat and telecasting is the responsibility of the I & B Ministry. Now we should know where to draw a line. We will find a way out. But the Parliamentary Affairs Ministry has got nothing to do with it.

SHRI YASHWANT SINHA: As far as we are concerned the whole thing is one process. That is the point I am making...(Interruptions)...

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SHRI GURUDAS DAS GUPTA: Madam, the Government has a collective responsibility. The Members cannot run from pillar to post to find out which Minister is responsible. But the point is Government has to see that when the bicameral system is in operation nothing is done which goes against the spirit and letter of the Indian Constitution. It is not question of our sentiments. We have an equal right. While replying to the debate the Minister was saying that in respect of Budget the other House has a priority. If this is way hon Ministers seel to argue before the House, one can quite well understand what is at the back of their mind...(Interruptions)...

SHRI SUBRAMANIAN SWAMY: I also want to bring to your notice... (Interruptions)

SHRI DIPEN GHOSH (West-Bengal): Even if it is televised, who witnesses?

THE DEPUTY CHAIRMAN: Now, we have to take other things also... (Interruptions)

SHRI YASHWANT SINHA: Madam, I have the Chairman's permission to raise an issue today...(Interruptions)

THE DEPUTY CHAIRMAN; I think, Mr. Subramanian Swamy wants to raise on that matter.

SHRI SUBRAMANIAN SWAMY: No. I had given in writing also to you that when I raised the question of the income-tax of Ms. Jayalalitha...

THE DEPUTY CHAIRMAN: No, I am not allowing you. See, Mr. Subramanian Swamy will show respect to the Members. We are on a serious issue. Let us discuss... (Interruptions)

SHRI SUBRAMANIAN SWAMY: It is a serious matter.

THE DEPUTY CHAIRMAN: There are many issues to be raised in the House.

SHRI SUBRAMANIAN SWAMY: I had raised it during the Question Hour. It was deliberately edited out.

THE DEPUTY CHAIRMAN: Now, we have got other matters... (Interruptions)

SHRI SUBRAMANIAN SWAMY: Income-tax fraud is a very serious matter...(Interruptions)

SHRI S. MUTHU MANI (Tamil Nadu); Mr. Subramanian Swamy represents Uttar Pradesh. He has no right to talk about Tamil Nadu... (Interruptions)

SHRI V. RAJAN CHELLAPPA (Tamil Nadu): You did not allow PM's name to be mentioned in the House but Mr. Subramanian Swamy always uses our Chief Minister's name. Daily he brings in our Chief Minister's name. (Interruptions)

SHRI S. MUTHU MANI: Several time he went to America. Where

did he get the money from? (Interruptions) He is flying to other nations also...(Interruptions)

THE DEPUTY CHAIRMAN: I won't permit you...(Interruptions)

SHRI S. MUTHU MANI: What does Mr. Subramanian Swamy know... (Interruptions)

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): Madam...

THE DEPUTY CHAIRMAN: You are back, Dr. Jain. Welcome to the House.

RE. STARVATION DEATHS IN BIHAR

श्री यशबन्त सिन्हः (बिहर्र) उपसभापति महोदया, मैं कोई दलगत राजनीति से संबंधित मःमलः नहीं बल्कि एक में नवीय मामलः इस सदन में उठानः चाहता हूं बहुत ही दुख ग्रौर तकलीफ के सत्थ । खैटामियां जो हजारीबाग जिले के किरेदारी प्रखंड के रहने वाले थे उनका नाम भारत के इतिहास में स्त्रर्ण ग्रक्षरों में नहीं लिखा जायेगः । शायद हम उनको कभी याद भी नहीं करेंगे । क्योंकि उन्होंने कोई ऐसा काम नहीं किया जिससे उनको याद किया जा सके । उनके साथ सिर्फ एक दुर्घटना घटी कि वह स्वतंत्र भारत में 45 वर्षों की ग्राजादी के बद सति दिन लगातार भखे रहने के बद दम तोड़ गये **ग्र**ौर मत्य को प्राप्त हो गये।

मैं उनके गांव में गया था। उनके परिवार वालों से मैं जांकर मिला। म्राभी जब हम होली की खुडियां मना रहे थे ग्रौर देण होली की खुशियां मना रहा था उस गांव में मातम छाया हुन्ना था। न केवल खैटामियां परलोक सिधार गये भूखे तड़पते हुए बल्कि उस प्रखंड में, पूरे इलाके में बहुत से ऐसे लोग हैं जो श्रांज भी बहुत मुश्किल से जीने की कोशिश कर रहे हैं ग्रौर कब वे दम तोड़ देंगे यह कहना मुश्किल है । दो व्यक्तियों से खास तौर से मैं मिला। एक मोहम्मद हुसैन हैं ग्रौर दूसरे मणि महतो हैं। ये दो लोग भूखे रहने के कारण दम तोड़ने के कगारपर हैं। र्खंटामियां की जो विधवा पत्नी है उनको श्रव कोई देखने वाला नहीं है। जब मैं वहां पर गया तो वह मेरे कदमों में गिरने की कोशिश करने लगी। इसलिए कि उन्होंने समझा कि शायद मैं उनको कोई राहत पहुंचाने की स्थिति में हूंगा।

मैं ग्रापसे निवेदन करना चाहता हूं कि हम सब इस सदन में बैठे हैं । यहां पर बहुत तरह की चर्चाएं हम करते हैं। मैं जॅनना चहता हूं कि ग्राजाद हिन्द्स्तःन में 45 वर्षों की श्रान्तदी के बद भी क्या यह स्थिति होनी च।हिए कि इस देश के विभिन्न भागों में लोग ग्राज भी भुख से मरने को बाध्य हों। ग्राज भी वे तड़पते हुए दम तोड़ दें इसलिए कि दिनोदिन उनको कुछ भी खाना नसीब नहीं होता है । मैं ग्रापसे जानना चाहता हं कि क्या सांसदों की हैसियत से इस देश की सबसे बडी पंचःयत में बैठकर **हम** उनके साथ न्याय कर रहे हैं या नहीं कर रहे हैं ? कालाहांडी का नाम **दुनियां** भर में मशहर है इसलिए कि वहां लोग भुख से मरे, बिहार में पलामू का नाम दुनियां भर में मशहर है कि वहां भी लोग भूख से मरते हैं। ग्राज हारी बाग जिले के इस खंड में पलाम से जिसकी सरहद मिलती है वहां लोग भ्या से मर रहे हैं। देश के दूसरे हिस्सों में भ्राज इसी प्रकार की बातचीत हो रही है। मैं जःनना चाहता हूं कि केन्द्रीय सरकार इसके बारे में क्या कर रही है ? मैं जानना चाहता हुं इस सदन से कि हम सब यहां पर बैठकर क्या कर रहे हैं, क्योंकि मैं म[्]नता हू कि इससे **बढ़क**र शर्म की बात हम रे लिए दूसरी कुछ नहीं हो सकती है कि हमःरे यहां लोग भूख से तडफ तडफ कर मरें। वहां पर कोई भी ग्रिधिकःरी, वहां पर कोई भी पंच¦यत का मखिया, सरपंच इस स्थिति में नहीं था कि उनकी कोई मदद कर सके। बराबर सरकार की तरफ से एक ही एक्सप्लेनेशन क्राता है कि वह हर्ट फैल्योर हो गया, वह बीमार चल रहा था । जो ग्रादमी लगातार भूखा रहेगा वह रोग की चपेट में ग्राएगा ही, यह सर्वविदित है श्रौर इसलिए मैं इस सवाल को यहां पर उठाना